

IN THE INCOME TAX APPELLATE TRIBUNAL  
AHMEDABAD "D" BENCH

**Before: Shri Waseem Ahmed, Accountant Member  
And Shri T.R. Senthil Kumar, Judicial Member**

**ITA No. 297/Ahd/2023  
Assessment Year 2017-18**

Atul Dinkarrao Deshmukh, D-401, Kalpvruksh Lifestyle, Near Paghat Hotel, Beside of Nishant Eye Hospital, Lambhvel Road, Anand, Gujarat <b>PAN: AHVPD8947M</b> (Appellant)	Vs	Principal Commissioner of Income Tax-1, Vadodara  (Respondent)
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**Assessee Represented: Shri Hardik Vora, A.R.  
Revenue Represented: Dr. Darsi Suman Ratnam, CIT-DR**

Date of hearing : 15-02-2024  
Date of pronouncement : 15-02-2024

**आदेश/ORDER**

**PER : T.R. SENTHIL KUMAR, JUDICIAL MEMBER:-**

This appeal is filed by the Assessee as against the Revision order dated 16.03.2022 passed by the Principal Commissioner of Income Tax-1, Vadodara arising out of the assessment order passed under section 143(3) of the Income Tax Act, 1961 (hereinafter referred to as 'the Act') relating to the Assessment Year (A.Y) 2017-18.

2. At the outset, Ld. Counsel Shri Hardik Vora appearing for the assessee submitted that he is not pressing the present appeal and sought permission to withdraw the same.

3. Ld. CIT-DR Dr. Darsi Suman Ratnam appearing for the Revenue has no objection in withdrawal of the above appeal.

4. Recording the same, the appeal filed by the Assessee is dismissed.

Order pronounced in the open court on 15-02-2024

**Sd/-**  
**(WASEEM AHMED)**  
**ACCOUNTANT MEMBER True Copy**  
**Ahmedabad : Dated 15/02/2024**

**Sd/-**  
**(T.R. SENTHIL KUMAR)**  
**JUDICIAL MEMBER**

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. Assessee
2. Revenue
3. Concerned CIT
4. CIT (A)
5. DR, ITAT, Ahmedabad
6. Guard file.

By order/आदेश से,

उप/सहायक पंजीकार  
आयकर अपीलीय अधिकरण,  
अहमदाबाद